IN THE HIGH COURT OF JUDICATURE AT PATNA
Letters Patent Appeal No.948 of 2019
In
Civil Writ Jurisdiction Case No.5174 of 2019

==========

Dasharath Ram S/o Late Mahendra Ram R/o Village - P.O. Phulkahan, P.S. Shyampur Batha, District- Seohar, Bihar.

... ... Appellant/s

Versus

1. The State of Bihar Bihar
2. The Principal Secretary, Social Welfare Department, Government of BIhar, Patan
3. The Principal Secretary, Schedule Caste and Schedule Tribes Welfare Department, Government of Bihar, Patna.
4. The Mission Director, Bihar Mahadalit Cikas Mission, Schedule Caste and Schedule tribes Welfare Department, Government of Bihar, Patna.
5. The District Magistrate, Seohar, Bihar.
6. The Deputy Director, Welfare, Muzaffarpur Division, Muzaffarpur
7. The District Welfare Officer, Seohar, Bihar.
8. The Sub Divisional Officer, Seohar, Bihar.
9. The Block Development Officer, Dumri Katsari, District-Seohar, Bihar.

... ... Respondent/s

==========

Appearance :
For the Appellant/s : Mr.Rakesh Kumar Singh, Advocate
For the Respondent/s : Mr.Gyan Prakash Ojha (Ga7)

==========

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE RAMESH CHAND MALVIYA
ORAL JUDGMENT
(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

Date : 01-12-2023

The appellant has assailed the order of the learned Single Judge dated 02.04.2019 passed in CWJC No. 5174 of 2019.

2. Appellant was appointed as *Vikash Mitra* under the guidelines issued by the State Government *vide* Annexure-A to the counter affidavit filed on behalf of the State.

WEB COPY

3. The appellant while working as *Vikash Mitra* on certain complaints show-cause notice was stated to have been issued and explanation has been obtained. Thereafter, it is reliably learnt that inquiry was also held. While taking these material the concerned District Welfare Officer proceeded to terminate the services of the appellant with the consent/approval of the jurisdictional District Magistrate (जिला पदाधिकारी).

4. If the appellant suffered an order before the learned Single Judge. Before the learned Single Judge appellant address the argument that procedures have not been followed while terminating the services and further it is contented that District Welfare Officer is not a competent authority to terminate the services of the appellant. On the other hand, it is only District Project Officer (जिला परियोजना पदाधिकारी). It is necessary to re-produce extract of the learned Single Judge in Para 9 which reads as under:-

> *"It would be difficult to accept such arguments for two reasons; the guidelines clearly indicate that Vikash Mitras shall not be treated as government servants and that the process of removal is in consonance with the rules provided in the guidelines. The sufficiency of the reasons for the Sub-Divisional Officer or the District Programme Officer and the sanction of removal by the District Magistrate, cannot be gone into in the present petition."*

WEB COPY

5. It is also necessary to re-produce order of termination at Annexure-1 to the writ petition which reads as under:-

समाहरणालय शिवहर

(कल्याण प्रशाखा)

आदेश

श्री दशरथ राम, विकास मित्र पंचायत राज–फुलकाहाँ, प्रांड–डुमरी कटसरी, जिला–शिवहर को वित्तीय वर्ष 2012–13 में इंदिरा आवास आवंटन में बरती गई अनियमितता के संबंध में प्राप्त शिकायत पत्र के आलोक में तत्कालीन अनुमंडल पदाधिकारी, शिवहर के पत्रांक 5929/सा0 दिनांक 21.10.13 से प्राप्त जाँच प्रतिवेदन, श्री दशरथ राम के स्पष्टीकरण पर प्रखंड विकास पदाधिकारी, डुमरी कटसरी के पत्रांक 4 दिनांक 20.01.2015 द्वारा प्राप्त मंतव्य एवं वर्तमान अनुमंडल पदाधिकारी, शिवहर द्वारा संचिका संग्रह संख्या 24/05–2013 के पृष्ठ संख्या 23/टि0 पर की गई समीक्षा में श्री दशरथ राम, विकासमित्र का कार्यकलाप संतोषप्रद नहीं पाया गया है एवं विकासमित्र चयन मार्गदर्शिका की कंडिका 9(VI) के आलोक में श्री दशरथ राम, विकासमित्र, ग्राम पंचायत–फुलकाहाँ, प्रखंड–डुमरी कटसरी, अनुमंडल–शिवहर का नियोजन समाप्त करने की अनुशंसा की गई है।

बिहार महादलित विकास मिशन बिहार पटना के मार्गदर्शिका के कंडिका 9 की उप कंडिका (VI) के में स्पष्ट है कि विकासमित्र सरकारी सेवक नहीं माने जाएंगे। नियोजन के पश्चात् किसी भी समय उनके चरित्र एवं कार्य असंतोषप्रद होने के स्थिति में अनुमंडल पदाधिकारी की अनुशंसा पर जिला पदाधिकारी की सहमति प्राप्त कर नियोजन समाप्त करने की कार्रवाई जिला परियोजना पदाधिकारी के द्वारा की जाएगी। श्री दशरथ राम विकासमित्र पंचायत राज फुलकाहाँ, प्रखंड–डुमरी कटसरी, अनुमंडल–शिवहर, जिला–शिवहर का नियोजन समाप्त करने हेतु संग्रह संख्या 24 संचिका संख्या 05 वर्ष 2013 के टिप्पणी पृष्ठ संख्या 24 पर जिला पदाधिकारी, शिवहर के द्वारा आदेश पारित किया गया है। उक्त पारित आदेश के आलोक में श्री दशरथ राम, विकासमित्र पंचायत राज–फुलकाहाँ, प्रखंड–डुमरी कटसरी, अनुमंडल–शिवहर, जिला–शिवहर का नियोजन दिनांक 13.07.2016 के प्रभाव से चयन मुक्त किया जाता है। नियोजन समाप्ति पर मात्र किए गए कार्य अवधि का ही मानदेय भुगतान देय होगा।

ह0/–
जिला कल्याण पदाधिकारी
शिवहर।

ज्ञापांक 406 दिनांक 13/7/16

प्रतिलिपि– मिशन निदेशक, बिहार महादलित विकास मिशन, बिहार पटना को सादर सूचनार्थ।

WEB COPY

प्रतिलिपि– उप निदेशक कल्याण, तिरहुत प्रमंडल, मुजफ्फरपुर को सादर सूचनार्थ।

प्रतिलिपि– जिला पदाधिकारी/उप विकास आयुक्त, शिवहर को सादर सूचनार्थ।

प्रतिलिपि– अनुमंडल पदाधिकारी, शिवहर को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

प्रतिलिपि– प्रखंड विकास पदाधिकारी, डुमरी कटसरी को सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

प्रतिलिपि– श्री दशरथ राम, विकासमित्र, पंचायत–फुलकाहाँ, प्रखंड–डुमरी कटसरी, जिला–शिवहर को सूचनार्थ एव्र अनुपालनार्थ प्रेषित।

जिला कल्याण पदाधिकारी
शिवहर।

6. ClauseVI and Clause IX (6) of the guidelines reads as under:-

“ VI. नियोजन की अवधि एवं नियोजन समाप्त करने की प्रक्रिया

विकास मित्र का नियोजन 60 वर्ष कार्य किये जाने हेतु किया जायेगा। विकास मित्र सरकारी सेवक नहीं माने जायेंगे। नियोजन के पश्चात् किसी भी समय उनके चरित्र एवं कार्य असंतोषप्रद होने की स्थिति में अनुमंडल पदाधिकारी या जिला परियोजना पदाधिकारी की अनुशंसा पर जिला पदाधिकारी की सहमति प्राप्त कर नियोजन समाप्त करने की कार्रवाई जिला परियोजना पदाधिकारी के द्वारा की जाएगी। नियोजन समाप्ति पर मात्र किये गए कार्य अवधि का ही मानदेय भुगतान देय होगा।

IX. अनुमंडल पदाधिकारी एवं अनुमंडल कल्याण पदाधिकारी का दायित्व

6. चयन प्रक्रिया अंतर्गत आपत्ति प्राप्त करना एवं उनका निराकरण करना।”

7. In this backdrop, whether learned Single Judge has committed error in dismissing the writ petition or not is required to be examined in the present LPA.

8. Perusal of the termination order, it is crystal clear that it is not a speaking order for the reasons that there is no *iota* of

WEB COPY

reference to show-cause notice, explanation of the appellant, findings of the inquiring authority and other material information. These materials were required to be reflected and analyse by the Disciplinary Authority before terminating the services of the appellant for the reasons that termination order would be judicial review. Therefore, learned Single Judge has committed error in not noticing the aforementioned infirmities in the order of termination.

9. The other contention is that District Welfare Officer is not competent authority to terminate services of the appellant is concerned. Having regard to the language employed in Clause VI and Clause IX (6) of the guidelines read with the fact that District Magistrate (जिला पदाधिकारी) has approved the process of termination. Further, it is also reliably learnt that District Welfare Officer who is also holder of the post of District Programme Officer (जिला परियोजना पदाधिकारी) in addition of District Welfare Officer. Therefore, the appellant's contention that the impugned order or termination has been passed by the incompetent authority stands rejected.

10. In view of the lacuna noticed in the order of termination, we proposed to set aside the termination order as well as order of learned Single Judge dated 02.04.2019 passed in CWJC No. 5174 of 2019.

WEB COPY

11. Accordingly, writ petition stands allowed and the present LPA No. 948 of 2019 stands disposed of.

12. The concerned authority is hereby directed to reinstate the appellant and extend all service and monetary benefits from the date of termination till reinstatement. If there are serious complaints against the appellant in that event Disciplinary Authority/Appointing Authority is permitted to proceed afresh from the defective stage. The appellant shall be provided copies of the entire inquiring officer's report and seek his explanation. Thereafter, both the Inquiring Officer's report read with the appellant explanation shall be considered and proceed to pass order in accordance with the guidelines within a period of six months from the date of receipt of this order.

(P. B. Bajanthri, J)

(Ramesh Chand Malviya, J)

abhishekkr/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	05.12.2023
Transmission Date	NA

WEB COPY